BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 179/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

Name of the Company:

Dena Bank

V/s.

Peace Infrastructure Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE	
1. ANIP A. GANDHI	ADVOCATE	APPLICANT	Si A. V	
2. PAJU KOTHME!	Apyocate	APPLICANT		
3. Kamlash Patel	< MD	Respondent	S.	<u>_</u>

<u>ORDER</u>

Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Raju Kothari present for Financial Creditor/Petitioner. Director Mr. Kamlesh Patel present for Respondent.

Resolution of the Respondent company filed authorising Mr. Kamlesh Patel to appear on behalf of Respondent.

Respondent shall file its objections, if any by tomorrow serving a copy in advance to other side.

List the matter on 22.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL